

Office Notes, Office Memorandum, of
Coram, Appearances, Tribunal's Orders
of Directions and Registrar's Orders.

Tribunal's Orders

Date 11/9/87.

Heard Mr. Masand for the
applicant. Issue notice for
admission returnable on
28/9/87. No ex parte Interim
Relief. Issue notice to
the Respondents returnable
on 28/9/87 to show cause
as to why the Interim
Relief as prayed should
not be granted.

Notice issued to all
Respondents on dt 16-9-87
G.B. H. K. (b)
16-9-87.

Notices dt-16-9-87 are
served on the Advocate
for the Applicant, R-Nos.
1 & 2 on 21-9-87, R-No. 3
on 18-9-87.

P.S.
8-10

P. C. Cradgil
(B.C. Cradgil)
Vice-Chairman

P. S. - kg
(P. Srinivasan)
member (A)

28.9.87 (Per MBM)

Heard Mr. Masand for the applicant
and Mr. T.D. Desai for the
Respondents.

P. To

At the end of the arguments
Mr. Masand fairly submitted,
on taking instructions from the
client ^{who is present today} that he may be allowed
to withdraw the application.
Hence we allow him to do so
and pass the following order:—

The application is disposed of

as withdrawn with no orders as to
cost.

Order copy dt 9/10/87
Served on R. No. 1 on
9/10/87.


15/10/87

Order copy dt 9/11/87
served on R. No. 3 on
8/11/87.


15/11/87

Order copy dt 9/11/87
served on Applicant on
9/11/87.


26/11/87.

Order copy dt 9/11/87
served on R. No. 2 on 11/11/87.


9/11/87.

